

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No.162/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2020**

Name of the Company: TCI Freight
V/s
Manpasand Beverages Ltd

Section : 9 of the Insolvency and Bankruptcy Code, 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER
(through video conferencing)**

Advocate, Ms. Hirva Dave appeared along with advocate, Mr. Jaimin Dave for the Respondent.

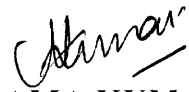
Advocate, Mr. Mandeep Singh appeared on behalf of Petitioner and submitted that the Respondent has filed the reply beyond stipulated time, which is to be filed within two weeks' time on and from 20.08.2020.

List the matter for hearing on 21.10.2020.



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 22nd day of September, 2020



**MANORAMA KUMARI
MEMBER JUDICIAL**